

THE HARYANA MUNICIPALITY PUBLIC DISCLOSURE
ACT, 2008

(Haryana Act No. 33 of 2008)

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*[Received the assent of the Governor of Haryana on
the 23rd September, 2008, and first published for general information
in the Haryana Government Gazette (Extraordinary), Legislative
Supplement Part I of the 10th October, 2008.]*

1	2	3	4
Year	No.	Short Title	Whether repealed or otherwise affected by legislation
2008	33	The Haryana Municipality Public Disclosure Act, 2008	

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ACT

**to provide for transparency and accountability in the functioning of
municipalities in the State of Haryana and for matter connected
therewith and incidental thereto.**

Be it enacted by the Legislature of the State of Haryana in the
Fifty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Haryana Municipality Public Disclosure Act, 2008. Short title and
extent.

(2) It extends to whole of the State of Haryana.

2. In this Act, unless the context otherwise requires,— Definitions.

(a) “municipality” means an institution of self-government constituted under the Haryana Municipal Act, 1973 (Haryana Act No. 24 of 1973);

(b) “prescribed” means prescribed by rules made under this Act;

(c) “State Government” means the Government of the State of Haryana in the Administrative Department.

3. Every municipality shall maintain and publish such records duly catalogued and indexed, in such manner and form, as may be prescribed. Duties of
municipality.

1. For Statement of Objects and Reasons, see Haryana Government Gazette (Extra.), dated the 31st August, 2008, Page 4001.

Manner of disclosure.

4. The records duly catalogued and indexed under section 3 shall be disclosed in such manner, as may be prescribed.

Powers to provide for performance of duties in case of default.

5. (1) When the State Government is satisfied that a municipality has made default in performing any duty imposed upon it by this Act, or by any order or rule under this Act, it may, by an order in writing, fix a period for the performance of that duty; and, should it not be performed within the period so fixed, it may appoint some person to perform it within such time as it may fix, and may direct that the expense thereof shall be paid by the municipality.

(2) Should the expense be not so paid, the State Government may make an order directing the person having the custody of the balance of the municipal fund to pay the expense, or so much thereof as may from time to time be possible, from that balance in priority to all other charges against the same.

Power to make rules.

6. (1) The Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) Every rule made under this Act shall be laid, as soon as may be, after it is made, before the House of the State Legislature while it is in session.

Power to remove difficulties.

7. If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make such provisions or give such directions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient for removing the difficulty.
